

CNR No.DLCT12-000058-2021
CT C. No. 18/2021
Naveen Kumar Jindal Vs.
State (Govt. of NCT of Delhi)

17.11.2021

Present: Complainant with Ld. Counsel Sh. Amit Tiwari.

It is submitted that complainant wants to withdraw the complaint with the liberty to file the same afresh before the appropriate court. Statement to this effect of complainant is recorded.

In view of the statement, present complaint is disposed of as withdrawn with the liberty to file the same afresh as per rules. File be consigned to the Record Room after due compliance.

(Dharmender Singh)
ACMM-04/RADC/New Delhi
17.11.2021